

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 4948

TO BE ANSWERED ON 23.07.2019

Revival of PSUs

4948. SHRIMATI RITA BAHUGUNA JOSHI:

Will the Minister of HEAVY INDUSTRIES & PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has any plans to revive the sick Public Sector Undertakings (PSUs) in Naini, Prayagraj;
- (b) if so, the measures/roadmap adopted/contemplated by the Government in this regard;
- (c) if not, the reasons therefor;
- (d) whether there are any outstanding dues to be paid to the workers and if so, the details thereof; and
- (e) the time frame decided by the Government within which such outstanding dues will be cleared?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES

(SHRI ARVIND GANPAT SAWANT)

(a) to (e): There are two Central Public Sector Enterprises (CPSEs) namely Bharat Pumps and Compressors Ltd. and Triveni Structural Ltd. under the administrative control of Department of Heavy Industry (DHI) having Registered Office in Naini, Prayagraj. In addition to above, Hindustan Cables Ltd. and ITI Ltd., under the administrative control of DHI and Department of Telecommunications (DoT) respectively, have units in Naini too. The present status of these CPSEs/ units of CPSEs including information on outstanding dues to workers as furnished by their Administrative Departments is given in Annex.

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Annex referred to in part (a) to(e) of reply to Lok Sabha Unstarred Question No.4948 due for answer on 23.7.2019

Sl. No.	Name of the Dept. / CPSE (having registered office in Naini, Prayagraj)/ Unit of CPSE	Present Status based on information from DHI & DoT
D/o Heavy Industry (DHI)		
1	Bharat Pumps & Compressors Ltd.	The Department of Heavy Industry has informed that CCEA on 27.10.2016 has given 'in- principle' approval for strategic disinvestment of Bharat Pumps & Compressors (BPCL). The process of disinvestment is going on as per extant guidelines. There are outstanding dues (salary, provident fund, gratuity, etc.) of Rs.78.68 crore towards employees which will be paid to employees on the availability of funds. BPCL has sought funds from the Government of India.
2	Triveni Structural Ltd.	The Department of Heavy Industry has informed that Triveni Structural Ltd (TSL) was sick and was referred to BIFR in 1992. Pursuant to Allahabad High Court's order dated 08.10.2013, the company is under liquidation.
3	Naini Unit of Hindustan Cables Ltd.	The Department of Heavy Industry has informed that the Cabinet had approved, inter alia, on 28.09.2016 transfer of assets, remaining employees of only Naini Unit of Hindustan Cables Ltd (HCL) to a subsidiary of Hindustan Aeronautics Ltd. (HAL). Accordingly, the Naini Unit of the company, alongwith employees who did not opt for VRS, was transferred on 01.02.2017 to National Aerospace Ltd. (a subsidiary of HAL). There are no outstanding dues to be paid to the erstwhile workers of Naini Unit.
D/o Telecommunications (DoT)		
4	Naini Unit of ITI Ltd.	The Department of Telecommunications has informed that out of total six units, ITI Ltd. has one of the production plants at Naini. The CCEA had approved revival plan of ITI Ltd. on 12.2.2014 which includes a financial package of Rs.4,156.79 crore. The financial package comprises of Rs.2,264 crore as equity for capital investments for implementing various projects in ITI and Rs.1,892.79 crore as grant-

		<p>in-aid to clear part of its liabilities. Till date, capital grant of Rs.699 crore has been released to ITI for meeting its CAPEX requirements for implementation of revival plan. Non-plan amount of Rs.1592.79 crore (towards establishment cost, statutory dues of gratuity, reimbursement of VRS expenditure, arrears of pay revision to the employees, pending loan to ITI given during March 2009 for salary disbursement, adjustment of payment towards disbursement of salary paid in January, 2013) has been released. ITI has made profit of Rs.97.58 crore in 2017-18 and Rs.92.04 crore in 2018-19. As per DoT, there are outstanding dues to be paid to workers/employees, which are likely to be paid progressively by the end of the current FY 2019-20.</p>
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